

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III (SB) ✓

IB- 1406/ND/2018

In the matter of :  
Superlative Products (P) Ltd  
Vs.  
Gem Batteries (P) Ltd

.. PETITIONER

..RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 27.3.2019

Coram :

Dr. Deepti Mukesh,  
Hon'ble Member (Judicial)  
Ms. Deepa Krishan,  
Hon'ble Member (Technical)

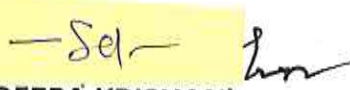
For the Petitioner /Op. Creditor : Mr. Dhrubajit Saikia, Advocate  
For the Respondent/Corporate Debtor : Ms. Sushmita Banerjee, Advocate for RBL Bank  
Ltd

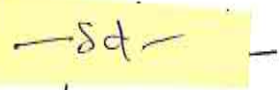
For the Intervener :

ORDER

Learned Counsel appearing for the RBL Bank undertakes to file an affidavit with respect to the steps taken against the Corporate Debtor M/s. Gem Batteries (P) Ltd and a copy of the IB-106/ND/2018 be served to Ld. Counsel for the RBL Bank by Ld. Counsel for the applicant within 3 days. It is further submitted that she is appearing for both the Bank i.e. RBL Bank Ltd. and Vijaya Bank Ltd. and affidavit will be filed within a week.

List on 23.4.2019.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)

Surjit